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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI, the 20th June, 1986

NOTIFICATION  
Income-tax

No. 6765 (F.No.398/10/86-IT(B): In pursuance of subclause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 5289 (F.No.398/26/83-IT(B) dated the 28.6.83, the Central Government hereby authorises Shri Avinash Chandra being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Avinash Chandra takes over charge as Tax Recovery Officer.

(B. Nagarajan)

Deputy Secretary to the Government of India

To

The Manager,  
Govt. of India Press,  
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6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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(B. Nagarajan)

Deputy Secretary to the Government of India